

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No. 197 of 2021 (SZ)

S. Yuvaraj,

Erode.

-Vs-

The District Collector,

Erode District & others.

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Advocate for the Respondent: TNPCB

Tr. S. Sai Sathya Jith,

Advocate, Chennai

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Original Application No. 197 of 2021 (SZ)

S. Yuvaraj,

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The District Collector,

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REPORT FILED ON BEHALF OF THE 3RD & 4TH RESPONDENTS

TAMIL NADU POLLUTION CONTROL BOARD.

I, R. Rajamanickam, Son of P.M. Ramasamy, Hindu, aged about 57 years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, and I am filing this Report on behalf of the 3rd & 4th Respondents, Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per the records.


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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

2. It is respectfully submitted that the Petitioner Thiru. S. Yuvaraj , Erode filed an Application with a prayer "to direct Respondents No. 1 to 6 take appropriate action against the 7th respondent M/s. Valam Rice Industries, No. 1493/6, Goundampalayam, Amman Kovil Post, Sivagiri Village, Kodumudi Taluk, Erode District to prevent further environmental pollution and to seal the premises to restrain their illegal industrial activities.

3. It is respectfully submitted that the Hon'ble National Green Tribunal (SZ) in its order dated 08.09.2021 directed as follows:

"para7: the District Environmental Engineer, Erode and the District Collector, Erode District are directed to file independent report regarding the allegations made in the application and if there is any violation found, what is nature of action taken by them regarding the same apart from filing their independent response regarding the allegations made as part of the pleadings".

4. It is respectfully submitted that the 7th respondent unit of M/s. Valam Rice Industries is an existing small scale Rice Mill owned by Thiru. C. Sasikumar, S/o. Sri. P. Chinnusamy and Smt. S. Revathi, W/o. Sri C. Sasikumar located at S. F. No. 1493/6, Goundampalayam, Amman Kovil Post, Sivagiri Village, Kodumudi Taluk, Erode District and it is in operation since 2016.

5. It is respectfully submitted that, earlier, compliant received from the petitioner Thiru. S. Yuvaraj, S/o. Shanmugam, No. 136, Goundampalayam, Amman Kovil Post, Sivagiri via, Erode District on 04.11.2020, the unit of M/s. Valam Rice Industries was inspected by Assistant Engineer, Tamil Nadu Pollution Control Board, Erode on 19.11.2020. Show cause notice was issued to the unit under Water (Prevention & Control of Pollution) Act,


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1974 as amended and Air (Prevention & Control of Pollution) Act, 1981 as amended for operating the unit without consent of the Board and for discharging untreated trade effluent on land and attracting public complaint, for not having adequate air pollution control measures vide Proc. No. F.ERDNA-01/DEE/TNPCB/ERD/OS/AE/W&A/2020 Dated: 23/11/2020 A reply was sent to the petitioner about the issue of show cause notice to the unit vide DEE, TNPCB, Erode letter dated: 23.11.2020.

6. It is submitted that the respondent unit vide its reply letter dated: 16.12.2020 has stated that the unit was in operation for five years, provided pipeline arrangements for the discharge of effluent to the agricultural land for irrigation purposes, provided a separate room with five blower arrangements for the control of dust and fugitive emissions arising from its operation and requested five months time for obtaining consent of the Board.

7. It is further submitted that, the Hon'ble NGT (SZ), Chennai in its order dated: 28.09.2021 directed that

"Para 5: The Tamil Nadu Pollution Control Board wanted some time for filing their report. So considering the circumstances, we feel that some time can be given to the parties to file the report and completion of pleadings.

Para 7: The respondents are directed to complete the pleadings and the Pollution Control Board is directed to file a report as directed to this Tribunal on or before 07.10.2021".

8. It is respectfully submitted that the 7th respondent unit of M/s. Valamm Rice Industries, S. F. No 1493/6, Sivagiri Village, Kodumudi Taluk, Erode District has applied for the issue of Consent to Operate -


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Direct vide Application No. 41235146 Dated: 27/09/2021 and resubmitted after corrections through OCMMS on 05/10/2021.

9. It is respectfully submitted that the 7th respondent unit was inspected by the officials of the District Environmental Engineer, TNPCB, Erode on 05/10/2021. During inspection it was found that:

- i. The respondent unit was not in operation as committed.
- ii. The unit has provided Effluent Treatment Plant for the treatment of trade effluent generated (10 KLD) from their process. ETP provided for the treatment of trade effluent is adequate.
- iii. The unit has adequate land for utilizing the treated trade effluent for on land for irrigation purpose.
- iv. The unit has provided Wet Scrubber arrangement with Stack for Boiler 3 T/hr and Acoustic enclosures with stack for D G Set 82.5 KVA as APC measures respectively and is in operable condition. The unit has provided Cyclone Separator and Dust Collection Room for the control of dust and fugitive emissions arising from their operation.

As the unit is a small scale single boiled rice mill coming under the Green Category of industries, Consent to Operate was issued to the 7th respondent unit of M/s. Valamm Rice Industries, S. F. No 1493/6, Sivagiri Village, Kodumudi Taluk, Erode District by the DEE, TNPCB, Erode vide Proceeding No. F.1704EDL/GS/DEE/TNPCB/W&A/EDL/2021 Dated: 05/10/2021 under the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1986 with validity upto 31.03.2023 for the manufacturing of following product:


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i. Rice - 325 MT/Month;

By Products manufactured:

i. Rice Bran – 100 MT/Month;

ii. Paddy Dust – 75 MT/Month

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) at Chennai may be pleased to take this Report on Record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

R. Rajamanickam
22/10/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

BEFORE ME

VERIFICATION

I, R. Rajamanickam, Son of P.M. Ramasamy, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

R. Rajamanickam
22/10/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 197 of 2021
(SZ)**

S. Yuvaraj,
Erode.

Applicant...

-Vs-

The District Collector,
Erode District & others.

Respondent(s)...

**REPORT FILED ON BEHALF OF THE
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

Advocate for Respondent: TNPCB
Thiru. Sai Sathyjith
Advocate, Chennai.

Date: 22.10.2021

Date of Hearing: 10.11.2021